

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 97/MP/2022 along with IA Nos. 15/2022 & 68/2024

- Subject : Petition under Section 79(1)(c), 79(1) (f) and 79(1)(k) of the Electricity Act, 2003 *inter alia* challenging firstly, the computation of relinquishment charges determined by Central Transmission Utility; and secondly, the methodology published by CTU for determining relinquishment charges pursuant to order dated 8.2.2019 in 92/MP/2015.
- Petitioner : AD Hydro Power Limited (ADPL)
- Respondents : Central Transmission Utility of India Limited (CTUIL) and Ors.
- Date of Hearing : **18.10.2024**
- Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
- Parties Present : Shri Basava Prabhu Patil, Sr. Advocate, ADPL
Shri Geet Ahuja, Advocate, ADPL
Shri Sumit Garg, ADPL
Shri Sanjay Jana, ADPL
Ms. Suparna Sriavastava, Advocate, CTUIL
Ms. Divya Sharma, Advocate, CTUIL
Ms. Arshiya, Advocate, CTUIL
Shri Ranjeet Rajput, CTUIL
Ms. Kavya Bhardwaj, CTUIL

Record of Proceedings

During the course of the hearing, the learned senior counsel for the Petitioner and the learned counsel for the Respondent, CTUIL, made their respective submissions and concluded their arguments.

2. Considering their request, the Commission permitted the parties to file their brief notes of arguments, if any, within two weeks with a copy to the other side. Further, keeping in view that the Petitioner has already deposited the amount as directed vide Record of Proceedings for hearing dated 29.8.2024, interim protection operating in the favour of the Petitioner will continue until the outcome of the matter.

3. Subject to the above, the Commission reserved the matter for order.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)